

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4533

ANSWERED ON:19.12.2014

NATIONAL INTELLECTUAL PROPERTY RIGHTS POLICY

Jayadevan Shri C. N.;Meghwal Shri Arjun Ram ;Owaisi Shri Asaduddin;Panda Shri Baijayant "Jay";Rao (Avnithi) Shri Muthamsetti Srinivasa;Saraswati Shri Sumedhanand;Sundaram Shri P.R.;Teacher Smt. P.K.Sreemathi;Wanaga Shri Chintaman Navsha

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

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- (a) whether the Government has constituted any Think Tank/Committee to draft the National Intellectual Property Rights (IPR) Policy;
- (b) if so, the details and objective thereof along with its terms of reference; and
- (c) the time by which the committee is likely to submit its report and the policy to be finalised?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN)

(a): Yes Madam.

(b): The Government has constituted a six-member Think-Tank consisting of Justice Prabha Sridevan, Retd. Chairperson, IPAB as Chairperson and Ms. Prathiba Singh, Senior Advocate, Shri N.K. Sabharwal, Retd. DDG, WIPO, Ms. Punita Bhargava, Advocate, Inventure IP, Dr.Unnat Pandit, Cadila Pharmaceuticals Limited and Shri Rajeev Srinivasan, Director, Asian School of Business, Thiruvananthapuram as Members. The objective of the said Think-Tank is to prepare a draft National IPR Policy which would stimulate innovation across sectors and to provide advice on other issues concerning the subject. The Terms of Reference of the said Think-Tank includes, inter-alia, submission of draft of the National IPR Policy, identification of areas where a study needs to be conducted and furnishing of recommendations in this regard to the Department, keeping the Government regularly informed about the developments taking place in IPR cases which have an impact on India's IPR Policy and advising the Government on the best practices to be followed in Trademark Offices, Patent offices and other Government offices dealing with IPRs.

(c): The IPR Think-Tank has tentatively decided to present its Report by 20th December, 2014. No date has been fixed for finalizing the IPR Policy.